

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu**

**Notification**

Jammu, the 5<sup>th</sup> of January, 2024

**S.O 11** .-In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Ms. Neha Saraf, Naib Tehsildar, Jhiri, to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within her territorial jurisdiction.

**By Order of the Government of Jammu and Kashmir.**

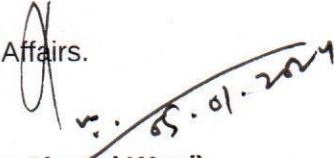
**Sd/-  
(Achal Sethi)  
Secretary to Government**

No. LAW-Powr/14/2021-10

Dated: -05-01-2024

**Copy to the:-**

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate Jammu. This is with Reference to letter No. **DMJ/LO/2023-24/3955-56 dated 03-01-2024**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Naib Tehsildar.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

  
**(Shamim Ahmad Wani)  
Senior Law Officer  
Department of Law, Justice and P.A**

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